NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.549/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th November 2017, 10.30 A.M

Name	of the Company Badjate Stock & Shares	s Pvt.LtdVersus-Snowblue Tre	exim Pvt.Ltd.
U	nder Section 9 IBC	(Jinan K.R.)	
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1	ADITYA SHARMA ADVOCATE	CORPORATE DEBTOR	17.11.2017
2 •	NITU PODDAR, PCS BARSHA PIRSIT PCS	Applicant	Northalotdas 19-11-2013

ORDER

Ld. Pr. CS for the operational creditor and the Ld. Counsel for the corporate debtor are present.

Notice was issued. Ld. Counsel for the corporate debtor made a prayer that time may be given for filing reply. Prayer is allowed. Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 3 days. Ld. Counsel for the

respondent also sought leave of the Court for filing Vakalatnama. Prayer is allowed. Vakalatnama may be filed by 20/11/2017.

List on 04/12/2017.

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(Jinan K.R.) Member (J) (Vijai Pratap Singh) Member (J)

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